ADHOC COMMITTEE BAR COUNCIL OF MEGHALAYA SHILLONG

HCM.II/50/2014-Estt/774

Dated Shillong 20th September, 2022

CIRCULAR

For the purpose of awareness and preparedness to exercise the voting/franchise by the electorate without confusion, the undersigned hereby circulate the general instructions as per rules for the guidance of the voters as follows:

- 1. The number of members to be elected is 15 (Fifteen)
- 2. The voting is by the single transferable preference vote.
- The mark should be so placed as to indicate clearly and beyond doubt to which the candidate he is giving his vote. If the mark is so placed as to make it doubtful to which candidate the vote has been given, that vote will be invalid.
- 4. Methods of voting:
- (1) A voter is giving his vote -
- (a) shall place his voting paper in the figure '1' in the space opposite the name of the candidate whom he chooses for his first preference: and
- (b) may in addition place on his voting paper the figure '2' or the figure '2' and '3' or the figures '2', '3', '4' and so on, in the space opposite the names of the other candidates on the order of his preference.
- Voting papers whom invalid. A voting paper shall be declared invalid on the following reasons -
- (a) the figure '1' is not marked: or
- (b) the figure '1' is set opposite the name of more than one candidate or is so placed as to render it doubtful to which candidate it is intended to apply; or
- (c) the figure '1' and some other figures are set opposite the name of the same candidate; or
- (d) there is any mark in writing by which the voter can be identified; or

- (e) the preference are indicated in words as "One" "Two" etc; or
- (f) the marking in the voting paper is not in the international form of Indian numerals; or
- (g) if there is such effacement, obliteration, erasure or mutilation as to make the first preference ambiguous; or
- 6. Voter voting in person. A voter voting in person shall put the voting paper after voting into the ballot box.

MEMBER ADHOC COMMITTEE BAR COUNCIL OF MEGHALAYA SHILLONG

Memo No. HCM.II/50/2014-Estt/ 774-A Copy to: Dated Shillong 20th September, 2022

- 1. The Advocate General, High Court of Meghalaya for favour of kind information.
- 2. Shri K.S. Kynjing, Senior Advocate, High Court of Meghalaya for favour of kind information.
- 3. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Williamnagar/Tura/Baghmara/Resubelpara/Ampati/Khliehriat/Mawkyrwat for favour of kind information and necessary action.
- The Judicial Magistrate First Class, Mairang Court for favour of kind information and necessary action.
- The Judicial Magistrate First Class Sohra Sub-Division, Amlarem Sub-Division, Dadenggre Sub-Division for favour of kind information and necessary action.
- The Judge, District Council Court, KHADC, Shillong/JHADC, Jowai/GHADC, Tura for information and necessary action for favour of kind information and necessary action.
- 7. The President/Secretary, High Court Bar Association, Shillong, for kind information and necessary action.
- 8. The President/Secretary, Shillong Bar Association, Shillong, for kind information and necessary action.

- 9. The President/Secretary, Jaintia Hills District Bar Association, Jowai, for kind information and necessary action.
- 10. The President/Secretary, Nongpoh Bar Association, Nongpoh, for kind information and necessary action.
- 11. The President/Secretary, Nongstoin Bar Association, Nongstoin, for kind information and necessary action.
- 12. The President/Secretary, Tura Bar Association, Tura, for information and necessary action.
- 13. The President/Secretary, Williamnagar Bar Association, Williamnagar, for kind information and necessary action.
- 14. The President/Secretary, Khliehriat Bar Association, Khliehriat for kind information and necessary action.
- 15. The President/Secretary, Baghmara Bar Association, Baghmara for kind information and necessary action.
- 16. The President/Secretary, Resubelpara Bar Association, Resubelpara for kind information and necessary action.
- 17. The President/Secretary, Ampati Bar Association, Ampati for kind information and necessary action.
- 18. The President/Secretary, Mawkyrwat Bar Association, Mawkyrwat for kind information and necessary action.
- 19. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
- 20. Notice Board.

21. Office File.

MEMBER

ADHOC COMMITTEE
BAR COUNCIL OF MEGHALAYA
SHILLONG

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